

ITEM NO.3

COURT NO.12

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).9312/2014

(Arising out of impugned final judgment and order dated 25-03-2014
in CRA No.453/2002 passed by the High Court Of M.P At Indore)

KALABAI

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

(IA 10957/2015-Grant of bail, 10958/2015-Exemption from filing OT)

Date : 25-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)

Mr. Pawan Reley, Adv.
Ms. Anuradha Mutatkar, AOR

For Respondent(s)

Mrs. Swarupama Chaturvedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Heard the learned counsel for the parties.

Judgment reserved.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER